

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 112**  
**(IB)-626(PB)/2019**

**IN THE MATTER OF:**

Mrs. Ruby Kumari ..... Applicant/petitioner  
v.  
M/s. Krishna Assets Developers Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.07.2019**

**Coram:**

**R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner ..... Mr. Sanket Gupta, Adv.  
For the Respondent .....

**ORDER**

On the request made by the counsel for the petitioner matter is  
adjourned to 21.08.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

18.07.2019  
Ritu Sharma